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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 16/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2018**

Name of the Company: LeasePlan India Pvt Ltd.
V/s.
Wind World (India) Ltd.

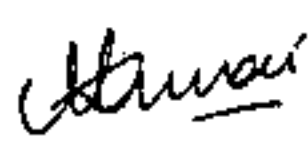
Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

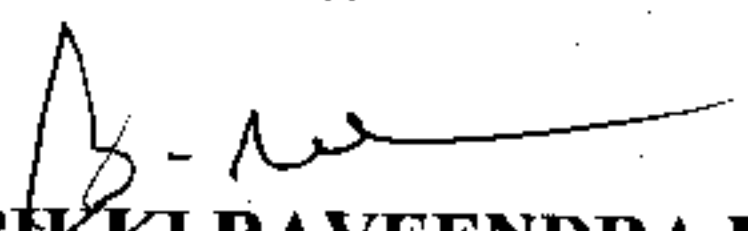
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rahul Jain	ADVOCATE	Respondent	Rahul Jain
2.	Anip Gandhi	— " —	— " —	Anip Gandhi

ORDER

None present for Operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rahul Jain present for Respondent.

Common Order pronounced in open court. Vide separate sheets.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of February, 2018.

